

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6431
ANSWERED ON:06.05.2015
IMPLEMENTATION OF RESERVATION RULES
Ahlawat Smt. Santosh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted any regulatory body to look into the proper implementation of reservation rules for filling up the faculty posts in Central Universities;
- (b) if so, the details thereof;
- (c) whether it is a fact that there is no transparency in filling up of the various faculty posts in Central Universities and if so, the reasons therefor;
- (d) whether the Government follows the social justice norms in appointing vice-chancellors/principals in various universities/colleges;and
- (e) if so, the number of OBCs, SCs and STs who have been appointed as VCs/ Principals in colleges of University of Delhi during the last three years?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (e) The Government, in exercise of the powers vested under Section 20(1) of the University Grants Commission (UGC) Act, 1956, has directed the UGC to ensure effective implementation of the reservation policy in the Central Universities and those of institutions Deemed to be Universities receiving aid from the public funds except in Minority Institutions under Article 30(1) of the Constitution.

UGC issues instructions from time to time to all Central Universities for (i) implementation of SC/ST/PWD/OBC Reservation Policy of the Govt./ UGC (ii) strict compliance of reservation policy, (iii) display of reservation roster on University website and (iv) filling up of remaining identified backlog reserved vacancies of these categories in teaching and non-teaching posts.

The Guidelines issued by UGC for strict implementation of reservation policy of the Government in Universities, Deemed to be Universities, Colleges and other Grant-in-Aid Institutions and Centres, is available on the website of UGC.